

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. O.A 219 OF 1998

Applicant(s) All Assam MES employees Union, Jorhat Branch & AMT
vs

Respondent(s) Union of India & ORS

Advocate for Applicant(s) Mr. A. Dasgupta, Mr. M. Chanda
Mrs. B. Bairagi.Advocate for Respondent(s) Mr. A. K. Choudhury,
Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
this application is filed but not in time endorsement Petition is filed / not filed. C. or Rs. 50/- deposited. IPO/BD No. 5632515 dated 9.9.98	17.9.98	This application has been filed against the plan for closure of the establishment under MES. Heard Mr A. Dasgupta, learned counsel appearing on behalf of the applicants Union and Mr A.K.Choudhury, learned Addl.C.G.S.C for the respondents. Mr Dasgupta apprehends that any type of action might be taken by the authorities after the closure of the establishment. Mr A.K.Choudhury on the other hand opposes the admission on the ground that the application is pre- mature because the authority is yet to take any decision in the matter. He also submits that the decision that may be taken by the authority may be beneficial to the applicants also. In that case there may not be any necessity of the applicants to approach this Tribunal. Realising the position Mr Dasgupta prays for withdrawal of this application with
① Requisite 6 Copies have been filed. ② Necessary extra copy (More than 5) has been deposited.		

X² Registered

15/9/98

contd..

Notes of the Registry

Date

Order of the Tribunal

17.9.98

liberty to file fresh application as and when necessity arises. Prayer for withdrawal is granted with liberty to file fresh application if necessity arises.

Application is dismissed on withdrawal.
No order as to costs.

Member

Vice-Chairman

16.11.98
Copies of the order
have been sent to the
D/Sec. for issuing the
same to the L/Asst. of
the parties &

pg

FB
10/9

Issued wide 2000
3228 to 3229 dd 17.11.98

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